

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 753 of 1992

Shri Keshav Datt Tiwari ... .. Applicants.

Versus

Union of India & ors. ... .. Respondents.

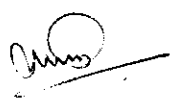
Hon'ble Mr. Maharaj Din, Member-3

Hon'ble Mr. S. Das Gupta, Member-A

(Judgment by Hon'ble Mr. Maharaj Din, J.M.)

In this case relief has been sought that the applicant be permitted to appear in the Civil Services (Preliminary) Examination 1992 irrespective of age limit. The interim relief was also granted in this case to the effect that the application filed by the applicant for appearing in the examination shall be entertained by the respondents without prejudice and shall not be refused on the ground that he had crossed the age of 33 years on 1.3.1992 provided that he has not exceeded the age of 33 years on 1.1.1993. It has been contended by Shri K.C.Sinha, the learned counsel appearing for the respondents that the Preliminary Examination has already been held and the result is announced. So considering the relief as mentioned above in which the prayer is made that a direction be issued to the respondents to permit the applicant <sup>& officio 2</sup> in the Civil Services (Preliminary) Examination 1992, <sup>1</sup> The case now had become infructuous and it be consigned.

  
Member-A 1

  
Member-3

Allahabad Dated: 15.9.93

/jw/